

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-242/2010/4546 JA

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Rita Kar,  
District & Sessions Judge,  
Kokrajhar.

Dated Guwahati, the 3<sup>rd</sup> December, 2020.

Sub:- Earned Leave along with station leave permission.

Ref:- Your letter No.DJK. 1-32/2020/1490, dtd. 01.12.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted earned leave for 8 (eight) days w.e.f. 04.12.2020 to 11.12.2020 along with station leave permission from the evening of 03.12.2020 till the morning of 14.12.2020 (sufficing 12.12.2020 & 13.12.2020), subject to submission of your Leave Admissibility Report from the office of the Accountant General, Assam. Further, you are asked to hand over charge of your Court and office to the Addl. District & Sessions Judge, FTC, Kokrajhar and in his absence to the next senior most Judicial officer at the station before proceeding on earned leave.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-242/2010/4547- JA, dated 3.12.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

**JT.REGISTRAR (VIGILANCE)**

Sd/-